

Facilities to N.C.C. Officers

4096. SHRI KEYUR BHUSHAN: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that in National Cadet Corps both Army officers and the N.C.C. (permanent commissioned) officers do the same nature of duties;

(b) whether it is a fact that the quantum of annual leave entitlement to them is different;

(c) whether it is a fact that the quantum of leave preparatory to retirement is also different in the two cases; and

(d) whether it is also a fact that the leave preparatory to retirement is not encashable in the case of N.C.C. officers and if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) to (d) While the nature of duties performed by the Army Officers up to the rank of Lt. Colonel and the N.C.C. Permanent Commissioned officers are more or less the same, their overall service liabilities are different. Therefore, their terms and conditions of service, including the quantum of annual leave and leave preparatory to retirement/terminal leave, are also different.

N.C.C. Permanent Commissioned Officers are not entitled to any leave preparatory to retirement, other than their annual leave. However, cash payment in lieu of unavailed annual leave, upto a maximum of 30 days, is permissible in their case, in the year of their retirement.

Removal of Cement without Authority from Awantipur Airfield, Srinagar

4097. SHRI CHANDRABHAN ATHARE PATIL: Will the Minister of DEFENCE be pleased to state:

(a) whether any cases of unauthorised removal of cement without any

authority have come to the notice of the Air Force Authorities at Awantipur Airfield, Srinagar from their restricted area to outside by certain MES officials/contractors/others working there during the period from 1978 to so far in 1982;

(b) if so, what are the details of each case noticed by the Air Force authorities at Awantipur airfield;

(c) the quantity of cement removed and the persons involved therein; and

(d) the action taken by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) to (d). Information is being collected and will be laid on the Table of the House.

Operation of Duty Free Shops by I.T.D.C.

4098. Shri ARJUN SETHI: Will the Minister of TOURISM be pleased to state:

(a) whether the Indian Tourism Development Corporation operates some duty free shops in various parts of the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI KHURHSEED ALAM KHAN): (a) and (b). India Tourism Development Corporation is operating seven Duty Free Shops at Delhi (two shops), Bombay, Madras, Calcutta, Trichy and Trivandrum. The Shops provide shopping facilities to outgoing tourists against payment in foreign exchange. The items for sale include liquors, perfumes, cigarettes, cameras, watches, electronic goods, etc. During 1981-82, the profit earned was of the order of Rs. 86.83 lakhs.